

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 79 & 80 OF 2019 IN
DFR NO. 4060 OF 2018 &
IA NO. 214 OF 2019

Dated : 14th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Indian Wind Energy Association

Vs.

Karnataka Electricity Regulatory Commission

.... **Appellant(s)**

.... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent (s) : Mr. Darpan K.M.
Mr. Rahul Jain for R/Commission

ORDER

The learned counsel, Mr. Darpan K.M., accepts notice on behalf of the Respondent Commission and undertakes to file his Vakalatnama in this case within two weeks time.

(IA No. 79 of 2019 – Leave to file the Appeal)

We have heard the counsel for the Appellant on IA No. 79 of 2019.

In the light of the submissions of the counsel for the Appellant and after perusal of the statement made in the application, we find the same satisfactory and accepted. IA No. 79 of 2019 is allowed. Application for leave to file the Appeal is granted and stands disposed of.

IA NO. 80 OF 2019 IN
DFR NO. 4060 OF 2018 &
IA NO. 214 OF 2019

The counsel for the Respondent Commission prays for four weeks time to file his reply on IA No. 80 of 2019 filed by the Appellant for condonation of delay of 93 days in filing the appeal.

Submission of the counsel appearing for the Respondent Commission, as stated supra, is placed on record.

List the matter on **22.04.2019**, as agreed by the counsel for the Appellant and the Respondent Commission.

(Ravindra Kumar Verma)
Technical Member
vt/ss

(Justice N.K. Patil)
Judicial Member